F. No. 13-47/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 13-47/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10628 dated 30.06.2018, under RTI Act, 2005 the information received from **Asst. Registrar (Excise Appeal Branch)**, containing 119 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 119 X 2=238 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO

CESTAT, New Delhi

Date: 27.07.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

N.

CUSTOMS. EACISE I SERVICE TATA A FELLATE TRIBUNAL NEW DELHI-110066

30 JUL 2013

SIGN. (DISPATCH SECTION)

Customs Excise and service Tax Appellate Tribunal West Block No. 2 R.K. Puram, New Delhi-110066



CPIO ID No.13-47/2018 (RTI of Sh. R. K. Jain)

Excise Appeal Branch

In these matters 4(A):

(i) In this matter order is reserved, registry is waiting, whenever the order along with appeal file will be received in the registry from the SPS/PA of the Hon'ble bench copies of record (reply) will be provided, but please inspect the record before taking copies to avoid any missing of copies.

(ii) In this matter order is reserved, registry is waiting whenever the order along with appeal file will be received in the registry from the SPS/PA of the Hon'ble bench copies of record (reply) will be provided, but please inspect the record before taking copies to avoid any missing of copies.

(iii) In this matter registry is waiting the order alongwith appeal file from the SPS of the Hon'ble Members, whenever, it is received the copies of record (reply) will be provided, but please inspect the record before taking copies to avoid any missing of copies.

(iv) In this matter order is reserved, registry is waiting whenever the order along with appeal file will be received in the registry information copies of record (reply) will be provided, but please inspect the record before taking copies to avoid any missing of copies.

(v) In this matter order is reserved, registry is waiting whenever the order along with appeal file will be received in the registry information copies of record (reply).

(vi) In this matter the applicant has written many points which may not be in relevant in the matter. However, computerized report and copies of all order sheets/record of proceeding, copy of Impugned order, notices & Vakalatnama are enclosed. (88 pages).

(vii) In this matter the applicant has written many points which may not be in relevant in the matter. However, computerized report and copies of all order sheets/record of proceeding, copy of Impugned order, notices & Vakalatnama are enclosed. (31 pages).

Even then it is also requested that in such matter where copies of such judicial record is required, please come for inspection of the relevant record and to take copies of your

choice with 03 days prior intimation to the officer concerned so nothing should be missed in providing because some times in your matters issue arises of missing any copies. We are of the view to provide complete information in one time, so please avail this opportunity for taking complete copies of your choice to avoid inconvience to both of us.

CPIO

Pages: 119

Copy to:

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003 Assistant Registrar
Excise Appeal Branch

F. No. 13-47/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-47/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10628 dated 30.06.2018) received in this office on 02.07.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-47/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 17.07.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

04-7-18 CPIO CESTAT New Delhi

Date: 03.07.2018

For Compliance to:

1. Asst. Registrar (Excise Branch)

Copy to: (For Information)

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003 CUSTONS EXCISE & SERVICE TAX APPELLATE TAXBUSAL NEW DELINI-110066

0 5 JUL 2859

SIGN. (DISPATCH SECTION)

10.10.13-47/18/CGST Det

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10628/18
Dated : 30-06-18

Customs, Excise & Service Tax

Shri V.P.Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 Appellate Tribunal
Appellate Tribunal
WM

0 2 JUL 2013
West Block No. 2, R.K. Puram,
New Delhi-110066

New Delhi -	110000	New Delin
1. Name of the	Applicant	R.K. Jain
2. Address		1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
(b) Phone No	os.	09810077977, 011-24651101, 011-24690707
(c) Fax No.		011-24635243
3. Whether a C	itizen of India	Yes
4. Particulars o	f Information	
Details of required		(A) Please provide the following information in relation to Appeal Nos. (i) E/52813/2016 (Batra Henlay Cables) (ii) E/52738/2016 (Popular Paints & Chemicals) (iii) E/50236/2017 (Trading Engineers International Ltd. (iv) E/52740/2016 (Hussain Jaffar) (v) E/52741/2016 (Shri Mansoor Jaffar) (vi) E/51558/2017 (Blue Whale Enterprises India Pvt Ltd.) (vii) E/50949/2018 (Century Metal Recycling Private Ltd.) (i) Computerized Report from CESTAT CASE INFORMATION SYSTEM also containing details of Case History, Application History, Appeal/Application details etc. with Diary No. and Impugned Order details as available on CESTAT Database for each of the above cases. (ii) Copies of all Orders, Order Sheets / Record of Proceedings except Final Orders. (iii) Copies of all the notes put up by the registry/Hon'ble Members with orders thereon. (iv) Copies of any order/directions for out of turn listing of the matter (v) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.

(V)

	-2-
	(vi) Copy of the impugned order.
	(vii) Copies of all notice of hearing issued to parties.
	(viii)Copies of any Court directions/orders received in the aforesaid matter.
	(ix) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.
l	
	Note:-Please provide pointwise information/
	Note:-Please provide pointwise information/ response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
5. 6.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest. A Postal Order No. 44F 014042 for Rs. 10 towards payment of fee is enclosed
6.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest. A Postal Order No. 44F 014042 for Rs. 10 towards payment of fee is enclosed berewith.
	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest. A Postal Order No. 44F 014042 for Rs. 10 towards payment of fee is enclosed

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl. : as above

